



2026:DHC:6956



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 20.08.2026

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CNR No. DLHC010387722026

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BAIL APPLN. 3430/2026 & CRL.M.A. 25569/2026

SUNNY

.....Petitioner

Through: Mr. Nikunj Yadav, Advocate
(through video conferencing)

versus

STATE OF NCT OF DELHI & ANR.

.....Respondents

Through: Mr. Sanjeev Sabharwal, APP for State
with Inspector Surendra Singh and
Investigating Officer / Inspector
Mahendra Kumar.**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. The accused/applicant seeks regular bail in case FIR No. 138/2026 of PS Shahbad Dairy for offence under Section 309(6)/311/317(2)/3(5) BNS.

2. Broadly speaking, the allegation against the accused/applicant is that he, along with two Children in Conflict with Law committed robbery and in the process caused knife injuries on two fingers of hand of the complainant *de facto*.



2026:DHC:6956



3. Learned counsel for accused/applicant submits that the accused/applicant is in custody since 25.03.2026 and chargesheet has been already filed after recovery of the allegedly robbed articles, he deserves to be released on bail.

4. Learned APP assisted by the Investigating Officer/Inspector Mahender submits that the injured complainant *de facto* was discharged from the hospital on the same day after medical treatment and the allegedly robbed articles have already been recovered.

5. Considering the above circumstances, I do not find any reason to deprive further liberty to the accused/applicant. Therefore, the bail application is allowed and accused/applicant is directed to be released on bail subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the Trial Court. The accompanying application stands disposed of.

6. A copy of this order be immediately transmitted to the concerned Jail Superintendent for informing the accused/applicant.

**GIRISH KATHPALIA
(JUDGE)**

AUGUST 20, 2026/ry